The above recommendation has been accepted and Resolution dated 30.09.2016 issued accordingly.

The 6th CPC dispensation of the calculation of disability element on percentage basis, however, continues for civil side which has resulted in an anomalous situation. The issue has accordingly been referred to the Anomaly Committee. The disability element which was being paid as on 31.12.2015 will continue to be paid till decision on the recommendations of Anomaly Committee is taken by the Government.

Terrorist attack on Uri army camp

†2273. SHRI PRAMOD TIWARI: Will the Minister of DEFENCE be pleased to state:

(a) the name of the terrorist organisation responsible for Uri terrorist attack in Jammu and Kashmir;

(b) number of soldiers of the country martyred and wounded in the terrorist attack;

(c) whether additional financial assistance has been granted to the families of soldiers martyred in this attack; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) National Investigation Agency is conducting an investigation into the incident. The investigation is not complete.

(b) A total of 19 Army personnel were martyred and 18 injured in the incident.

(c) and (d) The financial assistance to all the martyred soldiered is granted as per rules. Details of *ex-gratia* lump sum compensation admissible to the Next of Kin (NoK) of martyred Defence personnel with effect from 01/01/2016 are as under:-

Details	Amount (₹)
Death in the course of duties attributable to acts of violence by terrorists, etc.	₹ 25 lakh
Death occurring during enemy action in war or border skirmishes or in action against militants, terrorists, etc.	₹ 35 lakh

†Original notice of the question was received in Hindi.

In addition, other benefits such as liberalised family pension, death-cum-retirementgratuity, etc. are granted as per extant rules. Further, officers and JCOs / Other Ranks are entitled to receive ₹ 60 lakh and ₹ 30 lakh respectively from Army Group Insurance Fund.

Data leak of Scorpene Submarine deal

2274. SHRI DEVENDER GOUD T.: Will the Minister of DEFENCE be pleased to state:

(a) whether Government would look at the leak of Indian Scorpene Submarine deal with France;

- (b) whether it is a fact that an ex-French naval officer was behind this leak;
- (c) whether any investigation by India or France has been instituted;
- (d) if so, the status of such investigation; and

(e) whether there are any plans to undertake security audit of this deal and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) to (e) A Committee was constituted by the Ministry of Defence to enquire into the reported leak of documents relating to Scorpene Submarine. The Committee has submitted its report, which is under examination. Further, the leakage of information relating to Scorpene Submarine is also under investigation by the French Government. The necessity of security audit of the deal will be decided once investigations are completed and examination of the report of the Committee is concluded.

Comprehensive plan for implementing OROP

2275. SHRI RONALD SAPA TLAU: Will the Minister of DEFENCE be pleased to state:

(a) Government's comprehensive plan to fully implement OROP scheme with their time-frame;

(b) what is the present status of the implementation of the scheme;

(c) whether Government is aware of the alarming situation of further fallout due to unsatisfactory implementation of the scheme; and

(d) if so, the remedial action taken by Government?